

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1237 TO BE ANSWERED ON: 06.02.2026

Supply of Subsidized Fertilizers

1237: DR. KADIYAM KAVYA:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has made any assessment regarding issues related to availability and timely supply of subsidized fertilizers in Warangal district of Telangana particularly during peak sowing seasons, if so, the details thereof;
- (b) the details of fertilizer allocation, supply and sale in the said district during the last three years, year-wise and fertilizer-wise (Urea/DAP/MOP/NPK);
- (c) whether any cases of shortage, diversion, black marketing or overpricing were reported in Warangal, if so, the details thereof along with the inspections conducted in this regard and the action taken thereon; and
- (d) the steps taken to ensure timely availability and price compliance through Direct Benefit Transfer (DBT)-enabled fertilizer distribution (PoS devices) and the time-bound plan to ensure balanced fertilizer availability in the said district?

ANSWER

**THE MINISTER OF CHEMICALS AND FERTILIZERS
(SHRI JAGAT PRAKASH NADDA)**

- (a) & (b) The mandate of Department of Fertilizers is to ensure adequate availability of fertilizers at the State level. However, the distribution of fertilizers within the State at district level is done by the concerned State government.

Accordingly, as per information received from the State Government of Telangana, the details regarding requirement, availability and sales of fertilizers viz. Urea, DAP, MOP and NPK in Warangal district for the last three years are as under:

(Qty in MT)			
Year / Fertilizer	Requirement	Availability	Sales
2022-23			
Urea	70000	68012	65415
DAP	8000	7912	7655
MoP	3000	2142	1718
NPK	32000	29862	26281
2023-24			
Urea	79200	81260	66826
DAP	8230	8009	7577
MoP	3000	2301	2053
NPK	34000	31062	29229
2024-25			
Urea	80500	82069	68167
DAP	8000	7906	7737
MoP	3000	2901	2665
NPK	33300	32069	29927
Primary indicator of comfortable availability = Availability > Requirement			
Secondary indicator of comfortable availability = Availability > Sales			

(c) In order to address the issues of diversion, black-marketing and over-pricing, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in said malpractices, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding these malpractices is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

Accordingly, as per information received from the State Government of Telangana, no major cases of shortage, diversion, black marketing or overpricing were reported in Warangal. Two cases were booked against the dealers for violation of provisions of FCO, 1985, during Kharif-2025. Regular inspections and surprise checks were conducted by the district authorities at wholesale and retail points. Any minor deviations noticed were addressed promptly as per the provisions of the Essential Commodities Act, 1955 and the Fertilizer (Control) Order, 1985.

(d) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the States, including the State of Telangana:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

Further, under DBT in Fertilizers, the sale of subsidized fertilizers is done to the farmers via Aadhaar Authentication based Point of Sale (PoS). The invoice is delivered to the farmer through SMS mode on the Aadhaar linked mobile number, containing details of MRP of the product, subsidy borne by the Government of India and quantity purchased by the Farmer. This ensures price compliance of subsidized fertilizers through Aadhaar mediated PoS sale.
